

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3231
ANSWERED ON:08.12.2000
CROP HOLIDAY FOR TOBACCO
GANTA SRINIVASA RAO

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether High Court of Andhra Pradesh has issued a series of directions to Tobacco Board regarding imposition of a crop holiday;
- (b) if so, the details thereof ; and
- (c) the action taken in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI OMAR ABDULLAH)

(a) to (c) : Yes, Sir. The Hon`ble High Court in their final judgement, dismissed all the petitions challenging the decision of the Tobacco Board on crop holiday giving directions to the Government, Tobacco Board and the growers. However, aggrieved by the decision of the Court, one of the petitioners has filed writ appeal before the Division Bench challenging the decision of the single Judge of Andhra Pradesh High Court. The matter is sub-judice.